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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 633/93 : Date of order 19.8.94

Nanu Ram : Applicant

v/s

Union of India & Others : Respondents

Mr. J.K. Kaushik : Counsel for the applicant.

Mr. K.N. Shrimal : Counsel for the respondents.

CORAM

Hon'ble Mr. Justice D.L. Mehta, (Vice-Chairman)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. JUSTICE D.L. MEHTA, (VICE-CHAIRMAN)

Heard the learned counsel for the parties. Mr. J.K. Kaushik submits that the penalty of recovery was imposed thereafter. Notice for enhancement of penalty (Annexure A-3) was issued on 19.8.93. This notice has already been withdrawn. In such circumstances, OA does not survive. OA is disposed of accordingly, with no order as to costs.


(O.P. SHARMA)
MEMBER (A)


(D.L. MEHTA)
VICE CHAIRMAN